

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.3500/2015

Tuesday, this the 22nd day of September, 2015

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Dr. B. K. Sinha, Member (A)**

Mrs. Janki Sharma
w/o Mr. Jagdish Chandra Sharma
r/o H.No.222, Delhi Admn. Flats
Nimari Colony, Ashok Vihar Phase 4
Delhi-52
(Aged about 45 years)
Presently working as Ahlmad in Labour Department
GNCT of Delhi

(Mr. Ajesh Luthra, Advocate)

..Applicant

Versus

1. Government of NCT Delhi
Through its Chief Secretary
Delhi Secretariat
ITO New Delhi
2. The Secretary cum- Labour Commissioner
(Govt. of NCT of Delhi)
5 Sham Nath Marg, Delhi-54

..Respondents

(Mrs. Sumedha Sharma, Advocate)

O R D E R (ORAL)

Mr. A.K. Bhardwaj:

The grievance espoused by the applicant in the present Original Application is that though in order to become eligible for promotion to the post of Reader the Ahlmad is required to complete ten years service but despite expiry of further eight years after the date of completion of ten years service by him, the respondents have not considered him for his next promotion.

2. Heard. Issue notice to the respondents. Mrs. Sumedha Sharma, learned panel counsel for Government of NCT of Delhi, who is present in the Court, is directed to accept notice. With the consent of the parties, the Original Application is taken up for disposal at admission stage itself.

3. In terms of Section 20 of the Administrative Tribunals Act, 1985 before approaching the Tribunal, an individual need to exhaust the remedies available to him before the departmental authorities. Such incumbency cast counter obligation upon the departmental authorities to take decision in the representation made to them.

4. In the present case, the applicant made repeated representations to the Labour Commissioner, Labour Department, Government of NCT of Delhi regarding the grievance raised in the present Original Application but no decision has been taken by the Labour Commissioner in the representations.

5. In the wake, the Original Application is disposed of with direction to the Labour Commissioner, Labour Department, Government of NCT of Delhi to decide the representations made by the applicant to him regarding his promotion, within four weeks from the date of receipt of a copy of this Order.

Let a copy of this Order be given to the parties **dasti**.

(**Dr. B.K. Sinha**)
Member (A)

(**A.K. Bhardwaj**)
Member (J)

September 22, 2015
/sunil/